COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 320 OF 2016 & IA NOS. 669 AND 670 OF 2016

Dated: 9th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Ultratech Cement Ltd. ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors ...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Ms. Neha Garg

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R.2, 3, 4 & 6

<u>ORDER</u>

IA No. 669of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel appearing for Respondent Nos. 2, 3, 4 & 6 seeks three weeks further time to file reply. She may take steps to file reply on or before 31.08.2017 after serving copy on the other side.

List the matter on <u>12.09.2017.</u> Interim order to continue till then.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson